

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 801/2017

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SURENDRA KUSHWAHA

Respondent(s)

[ORIGINAL RECORDS (PHYSICAL FORM) HAVE BEEN RECEIVED]

Date : 20-02-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Divyesh Pratap Singh, Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Shaurya Krishna, Adv.

For Respondent(s) :

Ms. Asha Gopalan Nair, AOR
Mr. Ujjwal Pandey, Adv.
Mr. Keshav Baheti, Adv.
Mr. Rishi Raj, Adv.UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the appellant states that yesterday evening he has received a scanned copy of the record of the Trial Court.

We direct the learned counsel appearing for the appellant to place on record copies of the depositions and the exhibited documents in the form of a compilation within a period of one month from today.

List on 27th March, 2025.(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER